

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 98/MP/2023

Subject : Petition under Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 in regard to disputes related to liability of Minimum Alternate Tax and recovery of excess amount paid by the Petitioner towards payment of Minimum Alternate Tax for the financial years 2011-2012 to 2021-2022 in relation to Power Purchase Agreements dated 22.9.2005 and 16.12.2008.

Petitioner : GUVNL

Respondents : NPCIL

Date of Hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Srishti Khindaria, Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Sneha, Advocate, GUVNL
Ms. Aksahda, Advocate, NPCIL

Record of Proceedings

At the outset, the learned counsel for the Respondent NPCIL sought four weeks' time to file its reply on merits, in the matter. The learned counsel for the Petitioner did not oppose the said request but prayed for a grant of three weeks' time to file its rejoinder to the said reply.

2. Based on the submissions of the learned counsel for the parties, the Commission adjourned the hearing of the Petition. The Commission directed the Respondent NPCIL to file its reply on merits, on or before **4.4.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **25.4.2024**. Pleadings shall be completed by the parties by the due date mentioned, and no extension of time shall be granted.

3. The Petition will be listed for hearing on **1.5.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

